

SENTENCES TO IMPRISONMENT FOR LIFE ACT 1847

ACT No X OF 1847

(Rep., 17 of 1862)

[19th June, 1847.]

Passed by the Hon'ble the President of the Council of India in Council on the 19th of June 1847, with the assent of the Right Hon'ble the Governor General of India.

An Act for amending Act XXX. of 1836.

IT is hereby enacted, that within the Territories subject to the Government of the East India Company whenever any Court not included under the provisions of Act XIV. of 1844 shall sentence any offender to imprisonment for life under the provisions of Act XXX. of 1836, it shall at the same time sentence such offender to transportation beyond sea for life, unless there should be special reasons inducing the Court to think such prisoner not a proper subject for transportation, which special reasons the Court is hereby directed to record.